

Board submitted a comprehensive report which was made available to all the Small Industries Service Institutes.

Removal of Controls from Basic Consumer Industries

*208. SHRI A. SREEDHARAN:
SHRI K. LAKKAPPA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the names and number of basic consumer industries in respect of which licensing controls have been removed by Government during the last three years;

(b) whether Government are considering to remove the licensing control from basic consumer industries like sugar, cloth and cement; and

(c) if not, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) A list of the industries delicensed since May, 1966 is laid on the Table of the House. [*Placed in Library. See No. LT—1409/69.*]

(b) and (c). The cement industry has already been exempted from the Licensing provisions of the Industries (Development and Regulation) Act, 1951. There is no proposal at present under consideration of Government for similar exemption of the textile and sugar industries. The question of further delicensing, if any, will be considered after examination of the Report of the Industrial Licensing Policy Inquiry Committee, which has been received only recently, has been completed and Government has taken decisions on its recommendations.

Scheme for distribution of Scarce categories of Steel

*209. SHRI MANIBHAI J. PATEL:
Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

(a) whether Government propose to have a new scheme for distribution of scarce categories of steel; and

(b) if so, the details of the scheme?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA): (a) and (b). The procedure for distribution of scarce categories of steel is at present under review of Government in the light of the experience of the existing system which has been in vogue since May, 1967.

नया रेलवे स्टेशन बनाने अथवा नई रेलवे लाइन बिछाने के बदले भूमि-पतियों को मुआवजे

*210. श्री निहाल सिंह: क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या किसी नये रेलवे स्टेशन को बनाने अथवा नई रेलवे लाइन बिछाने का कार्य आरम्भ करने पर कोई राजपत्र-अधिसूचना निकाली जाती है अथवा भूमिपतियों को अलग-अलग नोटिस भेजे जाते हैं। ताकि भूमि-पति इसके लिये सरकार से अपना मुआवजा मांग सके;

(ख) यदि हां, तो क्या हिमाचल प्रदेश में काँगड़ा घाटी लाइन के पुनर्खांबंधन तथा उत्तर प्रदेश में सोनाई के नये रेलवे स्टेशनों के निर्माण के लिये भूमि के सम्बन्ध में अधिसूचनायें जारी की गई थीं;

(ग) यदि हां तो उसका ब्योरा क्या है और यदि नहीं, तो उसके क्या कारण है;

(घ) वे शर्तें क्या हैं जिनके अधीन एक भूमिपति अपनी भूमि नई रेलवे लाइन बिछाने हेतु सर्वेक्षण तथा निर्धारित किये जाने के बाद किसी अन्य व्यक्ति को बेच सकता है, तथा यदि यह धोखे से अपनी भूमि बेचता है तो सरकार उसके विरुद्ध क्या कार्यवाही करती है; और

(ङ) ऐसे कितने मामलों की जानकारी

सरकार को मिली है तथा उसके सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

रेलवे मंत्री (डा० राम सुभग सिंह): (क) जी हाँ। रेलवे के प्रयोजन के लिए अपेक्षित भूमि राज्य सरकार द्वारा भूमि अधिग्रहण अधिनियम के अधीन अधिगृहीत की जाती है और उसके लिए राज्य सरकार राजपत्र में आवश्यक अधिसूचना निकालती है और जमीन के मालिकों को नोटिस भेजती है।

(ख) जहाँ तक कांगड़ा घाटी रेलवे लाइन के पुनः मार्ग-निर्धारण का सम्बन्ध है, भूमि के अधिग्रहण से सम्बन्धित सभी आवश्यक औपचारिकताएं व्यास बांध प्राधिकारियों द्वारा पूरी की जानी हैं और अधिग्रहण के बाद वे इस भूमि को रेलवे को अन्तरित कर देंगे क्योंकि यह काम 'निक्षेप कार्य' के रूप में किया जा सकता है जिसका खर्च व्यास बांध परियोजना में डाला जायेगा। यह पता चला है कि उन्होंने भूमि अधिग्रहण अधिनियम की धारा 4 के अधीन अधिसूचनाएं जारी कर दी हैं।

जहाँ तक सोनाई में नये पार-स्टेशन के लिए भूमि के अधिग्रहण का सम्बन्ध है, इस मामले में राज्य सरकार के साथ लिखा-पढ़ी की जा रही है।

(ग) से (ङ). ऊपर भाग (क) के उत्तर को देखते हुए सवाल नहीं उठता।

Setting up of industries in Maharashtra State

1201. SHRI K. M. Koushik: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state.

(a) whether the recommendation of the State Government is necessary even for private sector for the grant of a licence to set up an industry;

(b) the number of industries that have been permitted and licensed to be located

in the State of Maharashtra during the last three years (private and public sectors put together); and

(c) the location of such industries which have been set up or are proposed to be set up?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, Sir.

(b) 294.

(c) Details of all the licences issued including the location of the proposed undertakings, wherever indicated, are published in the Weekly Bulletin of Industrial Licences, Import Licences and Export Licences; The Weekly Indian Trade Journal and the Monthly Journal of Industry and Trade. Copies of these publications are supplied to the Library of the Parliament.

New Railway Lines in Rajasthan

1202. SHRI N. K. SANGHI: Will the Minister of RAILWAYS be pleased to state:

(a) what new railway lines both Metre Gauge and Broad Gauge will be laid in Rajasthan during the next three years;

(b) in case of any expansion of new lines, how many kilometres will be laid during the next three years separately in Broad Gauge and Metre Gauge; and

(c) whether there is any proposal of converting the existing Metre Gauge lines into Broad Gauge and, if so, how many kilometres and on what sections these are proposed?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) to (c). Railway development is not based on any statewise or regionwise concepts but on overall development considerations in the national interest. Due to paucity of funds the construction of only a few new lines justified on defence or top priority development considerations and the conversion of only a few heavy traffic density sections